

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

CP NO. 305/93

in

OA NO. 2293/92

New Delhi this the 4th day of January, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri S.R. Adige, Member(A).

Smt. Kamla Gupta,
W/o Shri S.C. Gupta,
Flat No. 31, SFS Flats,
Shakti Apartments,
Ashok Vihar, Phase-III,
New Delhi-52.

... Petitioner.

By Advocate Shri G.D. Bhandari.

Versus

1. Shri R.L. Mishra,
Secretary,
Ministry of Health and
Family Welfare,
New Delhi.

2. Dr. A.K. Mukerjee,
Director General,
D.G.H.S.
Nirman Bhawan,
New Delhi-11.

.... Respondents.

By Advocate Shri K.C. Mittal.

O R D E R

Shri Justice V.S. Malimath.

We are happy that the respondents have taken action as commended by our order dated 1.11.1993 in full satisfaction of the claim of the petitioner. The only request which Shri Bhandari makes is that the authorities may transmit the papers for processing the petitioner's pension as expeditiously as possible. Shri Mittal submitted that the pension papers have been submitted by the petitioner only on 24.12.93 and that every endeavour would be made to forward the same with utmost expedition. In this background while expressing

our happiness, ~~and~~ both the parties accepting our commendation, these proceedings are dropped. No costs.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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